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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK**

**OA No. 118 of 2013  
Cuttack, this the 19<sup>th</sup> day of March, 2013**

**CORAM  
HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)**

Dulal Patra,  
Aged about 56 years,  
Son of Late Motilal Patra,  
At-Sardiah Staton,  
PO.Manikpara,  
PS.Jhadgram,  
Dist. West Medinapur (West Bengal),  
Working as EBS Grade-I,  
Under Section Engineer (Works),  
Balugaon,  
ECoRly,  
Khurda Road Division.

....Applicant

(Advocate(s): M/s. N.R.Routray,T.K.Choudhury,S.K.Mohanty,Mrs.J.Pradhan)

**VERSUS**

Union of India Represented through

1. General Manager,  
East Coast Railway,  
E.Co.R. Sadan,  
Chandrasekharpur,  
Bhubaneswar,  
Dist. Khurda.

*W. Lee*

2. Divisional Railway Manager (Engineering),  
East Coast Railway,  
Khurda Road Division,  
At/Po.Jatani,  
Dist. Khurda.

3. Senior Divisional Personnel Officer,  
East Coast Railway,  
Khurda Road Division,  
At/Po. Jatani,  
Dist. Khurda.

4. Senior DEN/Co-Ordination,  
East Coast Railway,  
Khurda Road Division,  
At/Po. Jatni,  
Dist.Khurda.

5. Kelu Palai,  
Technician Grade-I,  
O/O the Senior Section Engineer (PW),  
East Coast Railway,  
At/Po.Barang,  
Dist.Cuttack.

.... Respondents

(Advocate: Mr.T.Rath)

## ORDER

(Oral)

### A.K.PATNAIK, MEMBER (J):

In this Original Application, the Applicant who is working as EBS Grade I under the Section Engineer (Works), Balugaon under the East Coast Railway, Khurda Road Divison, has prayed to struck down the name of Respondent No.5 from the order dated 18.1.2013 (Annexure-A/4)

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and further to direct the Respondents to promote him to the post of Senior Technician along with others under Annexure-A/4.

2. After haring Mr.N.R.Routray, Learned Counsel appearing for the Applicant and Mr. T.Rath, Learned Standing Counsel appearing for the Railway-Respondents, I find that ventilating the grievance the applicant submitted representation dated 11.2.2013 to the Divisional Railway Manager (Engg), East Coast Railway, Khurda Road Division, At/Po. Jatni, Dist. Khurda who has been arrayed as Respondent No.2 in this Original Application. It is the specific stand of the Applicant's Counsel that no decision has yet been communicated to him on the said representation. Mr. Rath, Learned Standing Counsel appearing for the Railway-Respondents has also no information about the action taken on the representation of the Applicant.

3. In the said premises, I do not see any justifiable ground to keep this matter pending. Hence as agreed to by Learned Counsel for the Applicant, without expressing any opinion on the merit of the matter, this OA is disposed of at this admission stage with direction to the Respondent No.2 to take a decision on the representation dated 11.2.2013 at Annexure-A/5 of the applicant, if it is still pending, and communicate the decision in a well-reasoned order to the applicant within a period of

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60(sixty) days from the date of receipt of copy of this order. There shall be no order as to costs.

4. As prayed for by the Learned Counsel for the Applicant registry is directed (upon furnishing the requisite postage by the applicant), to send copy of this order along with OA to the Respondent Nos.2&3 for compliance.

  
(A.K.Patnaik)  
Member (Judl.)